Online Portal for uploading Monthly information relating to pendency of identified & designated Special Court/s and established Special Court dealing with Criminal cases involving Mps/MLAs in the State of Maharashtra and Goa, Dadra and Nagar Haveli

Sr. No.	Name of the District	No. of Courts	Criminal					
			Opening Balance as on 01.04.26	Institution		Disposal		Pendency as on 30.04.26
				Actual	Traf	By Jud/ O. W	Traf	
Aurangabad Region								
1	Ahmednagar	4	10	0	1	0	1	10
2	Aurangabad	15	28	2	0	0	0	30
3	Beed	14	14	1	0	0	0	15
4	Dhule	2	17	0	0	0	0	17
5	Hingoli	2	3	0	0	0	0	3
6	Jalgaon	6	11	0	0	3	0	8
7	Jalna	2	0	0	0	0	0	0
8	Latur	1	0	0	0	0	0	0
9	Nanded	5	1	0	0	0	0	1
10	Nandurbar	5	7	0	0	0	0	7
11	Osmanabad	2	2	0	0	0	0	2
12	Parbhani	6	14	0	0	0	0	14
Total		**64**	**107**	**3**	**1**	**3**	**1**	**107**
Nagpur Region								
1	Akola	2	7	0	0	0	0	7
2	Amravati	10	11	0	0	1	0	10
3	Bhandara	2	6	0	0	1	0	5
4	Buldhana	2	18	0	0	7	0	11
5	Chandrapur	2	3	0	0	0	0	3
6	Gadchiroli	3	1	1	0	0	0	2
7	Gondia	2	0	0	0	0	0	0
8	Nagpur	6	13	1	1	3	1	11
9	Wardha	5	1	0	0	0	0	1
10	Washim	7	2	0	0	0	0	2
11	Yavatmal	5	2	4	0	1	0	5
Total		**46**	**64**	**6**	**1**	**13**	**1**	**57**
Bombay Region								
1	Kolhapur	7	4	0	0	0	0	4
2	Nashik	10	29	0	2	3	0	28
3	Pune	14	27	1	0	2	0	26
4	Raigad-Alibag	2	4	0	0	1	0	3
5	Ratnagiri	7	6	1	0	1	0	6
6	Sangli	12	10	0	0	0	0	10
7	Satara	4	6	0	0	0	0	6
8	Sindhudurg at Oros	5	7	1	0	1	0	7
9	Solapur	14	45	0	1	2	1	43
10	Thane	22	47	0	0	3	0	44
11	City Civil and Sessions Court	1	30	0	0	1	0	29
12	Chief Judicial Magistrate, Mumbai	2	16	0	1	0	0	17
	Chief Judicial Magistrate, Mumbai (Special Court)	1	8	0	0	0	0	8
Total		**101**	**239**	**3**	**4**	**14**	**1**	**231**
Goa								
North Goa								
1	Panaji	1	3	0	0	0	0	3
2	Mapuca	2	6	0	0	0	0	6
South Goa								
1	Madgaon (Margao)	2	12	1	0	0	0	13
Total		**5**	**21**	**1**	**0**	**0**	**0**	**22**
U.T. of Daman and Dadra & Nagar Haveli								
1	Diu	1	1	0	0	0	0	1
2	Daman	3	6	1	0	0	0	7
3	Silvassa	1	1	0	0	0	0	1
Total		**5**	**8**	**1**	**0**	**0**	**0**	**9**
Grand Total		**221**	**439**	**14**	**6**	**30**	**3**	**426**

District wise information about pending Criminal Cases against MPs/MLAs in the State of Maharashtra, Goa and Union Territories of Diu, Daman and Dadra & Nagar Haveli at Silvassa as on 30.04.2026

Aurangabad Region

1. Ahmednagar

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Ahmednagar	Principal District & Sessions Judge	Spl. Case No. 312/2024	376(2),(N),418,328, 354,506 of IPC 14(1) of POCSO	2024	Awaiting Muddemal
2		DJ-2 & ASJ, Ahmednagar	Criminal Revision No.50/2025	BNSS ACT U/S 438	2025	Call R & P
3			Session Case No.162/2022	353, 332, 336, 337, 452,143,147, 148, 149, 152, 427, 323, 506, 114, 117, 225, 109 of IPC 3,7 of M.P.D.P. Act & 3 of PDPP Act.	03-06-22	P.W.1 Complainant under Cross examination
4		11th Jt. CJSD, & Addl. CJM, Ahmednagar	S.C.C. No. 14351/2025	Bombay Police Act 37 (1)(3), 135	2025	Evidence of State B.W. Sent to all witnessed who are absent
5			S.C.C. No. 1082/2013	138 N.I. Act.	13-01-2014	Tr. from J.D. Court Shrirampur but not Instituted
6			S.C.C. No. 1044/2013	138 N.I. Act.	17-12-2013	Tr. from J.D. Court Shrirampur but not Instituted
7			R.C.C. No. 260/2023	295-A,504,506,34 of IPC	28-11-2023	Tr. from J.D. Court Shrirampur but not Instituted
8			S.C.C. No.3909/2026 Old S.C.C. No.167/2014	138 N.I. Act.	14-03-2014	Awaiting Notice
9			S.C.C.166/2014	138 N.I. Act.	27/02/2014	Tr. from J.D. Court Shrirampur but not Instituted
10			S.C.C.168/2014	138 N.I. Act.	27/02/2014	Tr. from J.D. Court Shrirampur but not Instituted

2. Aurangabad						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Aurangabad	District Judge-01	Spl.Case 639/2025	3(1)(r) SC/ST Prevention Act-1989	29-09-25	Complainant adv argument on Discharge
2			Spl. Case 612/2024	406,409,420,465,467, 468,471,477-A,120B,34 IPC,3,4 MPID	06-12-25	Hearing on Exh. 59-79 and Say on Exh. 126 W.S. on Exh. 161
3			Spl. Case 57/2025	115(2),194(2),BNS 3(1) (r) (s) S.C.S.T.Act	24-01-25	W.S. on Discharge Application
4			Spl. Case 339/2020	2(1) (r) (s) S.C.S.T.Act,504,506 I.P.C.	09-10-20	Argument
5			Cri. Rev. 58/2026	Bharatiya Nyaya Sanhita 438	09-02-26	W.S.
6			Cri. Revision 83/2026	Bhartiya Nagarik Suraksha Sanhita 438	17-03-26	Exparty order and awaiting report.
7	Aurangabad	3rd Civil Judge, Senior Division & Additional Chief Judicial Magistrate, Aurangabad.	R.C.C. 357/2024	353, 341, 188, 109, 143, 147, 149 IPC, 135 Bombay Police Act.	02-02-24	Committal to sessions Court
8			S.C.C. 4350/2024	135 Bombay Police Act.	03-07-24	Evidence Part Heard
9			S.C.C. 4351/2024	135 Maharashtra Police Act.	03-07-25	Plea/Particulars
10			Cri.M.A. 762/2024 is registered as a RCC 482/2025	295(A)	20-03-24	Awaiting Summons
11			S.C.C. 15467/2024	135 Maharashtra Police Act 143, 149, 341, 188	10-09-24	Plea/Particulars
12			S.C.C. 1179/2025	135 Maharashtra Police Act 143, 149, 341, 188	16-01-25	Evidence
13			S.C.C. 10157/2025	356(1),(2),(3) Bharatiya Nyaya Sanhita	17-06-25	Appearance
14			SCC 12549/2025	BNS 37(1)(C), 37(3), 135 Bombay Police Act	29-07-25	Evidence Part Heard
15			R.C.C. 370/2020	143, 149, 269, 270 IPC 135 Maharashtra Police Act and 2, 15 Environment (Protection) Act	13-02-20	Evidence
16			R.C.C. 1455/2023	143, 427, 135 Maharashtra Police Act	10-08-23	Evidence Part Heard
17			Cri.M.A.No. 3378/2025	BNS 356	–	Argument
18			PWDVA No. 177/2020	Domestic Violence Act, 2005	–	Evidence Part Heard/Defence Evidence

19	Aurangabad	3rd Civil Judge, Senior Division & Additional Chief Judicial Magistrate, Aurangabad.	S.C.C. No.7859/2021	IPC 143, 188, 269,270 Disaster Management Act 51(B), Maharashtra Police Act 135.	16.09.2021	Plea/Particulars
20			S.C.C. No.1450/2023	IPC 269, 270, 34 Disaster Management Act 51(B), Maharashtra Police Act 135.	09.02.2023	Plea/Particulars
21	Ta. Gangapur, Dist. Aurangabad	District Judge-01, Gangapur.	Spl Case ACB No. 18/2012 registered as Spl. Case ACB No. 34/2025	420, 465, 468, 471, 120(B), 34 IPC & 13-1-D Prevention of Corruption Act.	30-12-02	Evidence Part Heard
22	Ta. Sillod Dist. Aurangabad	Jt. CJJD & JMFC, Sillod, Dist. Aurangabad	R.C.C. 28/2018	143, 147, 149, 323, 352, 447, 504, 506 IPC & 135 MPC Act	19-01-18	Evidence Part Heard/Stayed by Hon'ble High Court
23			S.C.C. 84/2018	295(a) IPC	19-01-18	Deferred for cross of PW-6 (I.O)
24			Cri. M.A. 581/2021 Case type is converted as R.C.C. No. 43/2023 Is converted in S.C.C. 461/2023	200 IPC 199, 200, 420, 34, 125 A	11-11-21	Evidence Part Heard
25	Ta. Paithan, District Aurangabad	DJ-1, Paithan, Dist. Aurangabad	S.C. 341/2025	353,341,343,504 of IPC & Bombay Police Act 135	24-11-06	Evidence
26	Ta. Kannad, Dist. Aurangabad	CJJD & JMFC Ta. Kannad, Dist. Aurangabad	S.C.C. 700/2023	143, 188, 283, 341 IPC & 135 Maharashtra Police Act	19-08-23	Evidence Part Heard
27			S.C.C. 1172/2023	143, 188, 341 IPC & 135 Maharashtra Police Act	29.12.2023	Evidence Part Heard
28			SCC NO. 616/2015	U/Sec 188,135	27-09-14	Evidence
29			RCC 134/2021	143, 341, 109, 188, 269, 270 of IPC 51 B Disaster Management Act	26-07-21	Awaiting Summons
30	Ta. Vaijapur, Dist. Aurangabad	Jt. CJSD, Vaijapur, Dist. Aurangabad	RCC 118/2022	143, 147, 149, 354, 354A, 323, 504, 506 of IPC	11-04-22	Evidence

3. Beed						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Beed	District Judge-1 & ASJ, Beed	Spl. ACB 02/2018	420, 406, 409 IPC & 146b, 147b of Co-opp Act 13(1) (C) (D) 13 (2) of ACB Act	2018	Argument on Exhibit
2			Spl. ACB 10/2018	420, 406, 409, 418, 120b, 411, 409, 34 IPC & 13(1)(c) (D),13(2) of ACB Act & Sec. 3 of MPID Act.	2018	Argument on Exhibit
3			Spl. ACB 04/2018	420, 406, 409, 467, 468, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
4			Spl. ACB 16/2018	420, 409, 418, 468, 471, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Appearance
5			Spl. ACB 05/2018	420, 409, 418, 120b, 411, 101, 34 IPC & 13(1)(c)(D), 13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
6			Sessions Case 80/2020	U/sec. 353 IPC	2020	Evidence
7			Spl. ACB 03/2018	420, 409, 406, 34 IPC & 146(B), 147(B) Maharashtra Co-operative Act	2018	Argument on Exhibit
8			S.C. 128/2022	147,148,149,353, 186,149 IPC, 131, 132,135(4),136 Representation of the People Act, 30,31,36 MZPPS Act & 135 Bombay Police Act.	2022	U/s 313
9	Ambajogai (Taluka)	District Judge-1, Ambajogai.	Spl. ACB 08/2018	420, 406, 409, 418, 34 of IPC & 3(1), 13(2) of the Prevention of Corruption Act.	2018	Matter is stayed by H.C. Aurangabad in Cri. Revision No.118/2023
10		Jt. CJSD & Addl. CJM, Ambajogai	RCC No. 281/2018	465, 468, 471, 419, 420, 34 IPC	2018	Stayed by Hon'ble High Court
11	Majalgaon (Taluka)	DJ-1, Majalgaon	S.C.No. 06/2025	307, 326, 324, 147, 148, 149, 120(B), IPC	2025	Charge

12	Kaij (Taluka)	CJJD & JMFC, Kaij	Regular Cri. Case No 186/2014	3(3) Sugar Control order 1966 & 3, 10 of E.C. Act	2014	Stayed by Hon'ble High Court
13	Ashti (Taluka)	CJJD & JMFC, Ashti	Regular Cri. Case No 141/2022	143, 147, 148, 149, 427, 448, 504, 506 IPC	2022	Hearing before charge
14			Cri. M.A. 77/2026	143, 144, 146, 147, 149, 324, 326, 341, 379, 384, 452, 395, 504, 506, 120(b), 191(2), 190, 118(1), 118 (2), 126 (2), 303(2), 308(2), 333, 310(2), 352, 351(2)(3), 61(2), 3(5) Under BNS 2023	2026	Hearing on Exhibit
15	Patoda (Taluka)	CJJD & JMFC, Patoda	SC No 185/2022	188,269,270 IPC & 51-B, D.M.A.	2022	Argument on Exhibit

4. Dhule						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Dhule	District Judge-4 & Addl. Sessions Judge, Dhule	Special Case No.44/19 Merged in (Spl. Case No. 114/2019)	ACB 13(1)(c) 13(1)(c/d) 406, 420, 464, 465, 468 of IPC	2019	Report
2			S.C.No. 216/22	353, 143, IPC	2008	N.B.W.
3			S.C.No. 50/2025	353,332,337,143, 147,148,149 of IPC, Maharashtra Police Act 37(1)(3)/135, Disaster Management ACT 53	2025	Evidence Part Heard
4			Session Case No. 144/2023	353, 143, 447, 427, 506 of IPC with Section 3 read with 4 of the Maharashtra Prevention of Defacement of Property Act with Sec.37(1)(3) punishable with under Section 135 of the Maharashtra Police Act	2023	Filing of say on Exh. (Transferred) from the Court of the District Judge -5, 25/09/25
5	Dhule	2nd Jt. CJJD & JMFC Dhule	R.C.C. No. 845/2010	U/s 143, 147, 148, 552 of IPC	2010	Steps Unready
6			Cri. M.A. 492/2023	341, 406, 409, 420, 467, 468, 120(B) of IPC	2023	Argument on Exh___
7			S.T.C.C. No. 1348/2023	153B, (C), 500, 502(2) of IPC	2023	Awaiting Summons
8			R.C.C. No. 250/2024	420, 468, 471, 447, 120b, 34	2024	Stayed
9			S.T.C.C. No. 3307/2023	341,143,147,188, IPC	2023	B.W. Unready
10			Cri. M.A. 47/2024	406,409,420,467, 468,471,120(B), 34 IPC	2024	Argument on Exhibit_Unready
11			S.T.C.C. No.1574/2025	356 BNS	2025	Filing of say on Exh. Unready
12			R.C.C. No. 521/2025	120(B), 419,420,467,468, 471,477,34	2025	Evidence Part Heard
13			RCC No. 1302/2025 (Old No. S.T.C.C. No.1170/2025)	447,143,504,506 IPC	2025	Evidence Part Heard
14			S.T.C.C. No.1171/2025	294 IPC Maha. Police 1956 37(1)(3)	2025	Evidence Part Heard
15			R.C.C. No. 421/2025	Indian Penal Code 394, 500 Information Technology Act 67	2025	Hearing
16			SCC No. 511/2022	IPC 143, 147, 149, 504, 506 Maha. Police Act 37(1), 135	2022	Evidence Part Heard
17			SCC No. 3033/2023	Maharashtra Police Act 37(1), 135, 119	2023	Awaiting Notice

5. Hingoli

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Hingoli	Principal District Judge, Hingoli	Session Case No. 79/19	353,332,141,143, 147,149,225,294, 506 IPC	2019	Case is posted for Evidence (PH)
2	Basmat	Jt. CJJD, Basmat	Cri. M.A. 404/25	135 BP ACT	2025	Hearing on Exh.
3			SCC No. 314/2026	223 IPC	2026	Steps for APP

6. Jalgaon

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Jalgaon	Jt C.J.J.D. & J.M.F.C., Jalgaon	RCC 201/2018	Indian Penal Code 109, 120b, 204, 203, 205, 212, 409, 415, 416, 420, 425, 468, 471, 475, 477, 34	2018	Report
2	Bhusawal	District Judge-2 & Addl. Sessions Judge, Bhusawal	Session case No.24/23	353, 504, 506 of I.P.C.	2023	Evidence Part Heard
3		3rd Jt. C.J.J.D. & J.M.F.C., Bhusawal	RCC 156/17	324, 427 of IPC	2017	Evidence
4			SCC 1165/20	188, 269 Disaster Management Act, 2005, 51 (b), B.P.Act 1951 u/s.37(1)(3) of 135	2020	Awaiting Summons
5			RCC 174/2024	Indian Penal Code 153(A), 295(A), 188, 34	2024	Awaiting Summons
6	Yawal	C.J.J.D. & J.M.F.C., Yawal	RCC 91/25	Indian Penal Code 120B,406,408,409, 419,420,467,468, 471,477A,34	2025	Stayed by District Court
8	Chalisgaon	3rd Jt. C.J.J.D. & J.M.F.C., Chalisgaon	SCC 42/21	143, 145, 149, 269, 270, 341 of IPC & B.P.Act 37(1)(A), 135	2021	N.B.W. Unready
9			SCC 272/23	188 of I.P.C. Sec 51/B Disaster Management Act, sec 37 and 135 of B.P.Act	2023	N.B.W. Unready

7. Jalna

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Jalna	Principal District and Sessions Judge	NIL			
2		3rd Jt. C.J.J.D. & J.M.F.C	NIL			

8. Latur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Latur	DJ-1 & ASJ & Special Judge, Latur	NIL			

9. Nanded						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Ardhapur	CJJD & JMFC, Ardhapur.	RCC No. 17/2021.	295(A), 298 IPC	2021	B/W Unready

10. Nandurbar						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nandurbar	Chief Judicial Magistrate, Nandurbar	RCC No. 115/2015	409, 420, 467, 468, 471, 34, 114	2015	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
2			RCC No. 124/2015	409, 420, 467, 468, 471, 34, 114	2015	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
3			RCC No. 47/2017	409, 420, 467, 468, 471, 34, 114	2017	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
4			RCC No. 79/2017	409, 420, 467, 468, 471, 34, 114	2017	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
5			RCC No. 78/2018	409, 420, 467, 468, 471, 34, 114	2018	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
6			RCC No. 96/2019	409, 420, 467, 468, 471, 34	2019	Matter is Separate trial against of the some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
7	Shahada	DJ-1 & ASJ, Shahada	Atro. Spl. Case 33/2025	U/s. 333, 79, 74, 189(2), 191(2), 190, 115(2), 352, 351(2)(3), 324(2) of BNS Act & U/s. 3(1)(r)(s), 3(2)(Va) of S.C. & S.T. Act	2025	Evidence

11. Osmanabad						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filling	Stage of Proceedings
			Case No.	Sections		
1	Dharashiv (Osmanabad)	DJ-1 and ASJ, Dharashiv (Osmanabad)	Sessions Case No. 85/2022	306, 406, 409, 420, 120(b), 34 of Indian Penal Code	2022	Charge
2		Chief Judicial Magistrate, Dharashiv (Osmanabad)	Regular Criminal Case No. 398/2002	218, 406, 409, 420, 467, 471, 120(b), 34 of Indian Penal Code	2002	Recording of statement of accused No.7 U/s 313 of Cr.P.C.

12. Parbhani						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Parbhani	Jt. CJSD & Addl. CJM Parbhani	RCC 158/ 2012	420, 467 468, 471 409, 120B, 34 IPC	2012	Evidence Part Heard
2			RCC 336/ 2019	420, 468, 471, 120B	2019	Evidence Part Heard
3			SCC 1776/2024	499, 500, 501, 34 of IPC	2024	Appearance
4	Gangakhed	District Judge-1 & Addl. Sessions Judge Gangakhed	Spl. Case 31/2025	108, 3(5) of B.N.& Sec. 3(2) (va) Atro. Act.	2025	A waiting of Muddemal Property
5	Jintur	CJJD & JMFC, Jintur	SCC 19/2020	336,287,34 IPC	2020	N.B.W. Unready
6			SCC 309/2022	188, 269, 270, 283 IPC	2022	B.W. Unready
7			SCC 636/2018	143, 147, 183	2018	Evidence Part Heard
8			SCC 106/2022	188, 269, 270, 271, IPC	2022	N.B.W. Unready
9			SCC 417/2022	143, 147, 149	2022	N.B.W. Unready
10			SCC 1128/2025	188,269,34 IPC, 51(B) MP Act	2025	B.W. Unready
11	Gangakhed	CJJD & JMFC, Gangakhed	SCC 767/2025	188,270 of IPC, 51 (b) Disaster Management Act 2,3,4 Epidemic Diseases Act, 135 of Mah. Police Act	2025	Evidence Part Heard
12			SCC 806/2025	188 of IPC, 135 Mah. Police Act	2025	Charge
13			SCC 1046/2025	188 of IPC, 135 Mah. Police Act	2025	Appearance
14			SCC 1102/2025	188 of IPC	2025	Appearance

Nagpur Region						
1. Akola						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Akola	District Judge-1 & A.S.J., Akola	Spl ACB 125/2020	U/s. Prevention of Anti Corruption Act 1988 U/s.13(1)(E) r/w (2),109 IPC	2020	Matter is posted for Charge. Hon'ble High Court stayed the matter in effect
2			Sessions Trial Case No. 119/25	U/s. 353, 332, 294, 504, 427 of IPC & 7 of Criminal Amendment Act of IPC & 135 Of B.P. Act	2025	Matter is posted for Charge
3			Sessions Trial Case No. 148/25	U/s 143, 117, 353, 186, 448, 342, 294, 504, 506 of IPC	2025	Matter is posted for recording of U/s 313 Statement
4			Spl MPID Case No. 226/25	U/s. 406, 409, 418, 467, 471, 504, 120(B) of IPC & Sec.3, 4 of MPID Act	2025	Matter is posted for return warrant against accused No.1, 2.
5	Akola	Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Akola	RCC.991/18	U/s 420, 461, 464, 471, 472, 107, 120 (d) of IPC	2017	Order on framing on charge/Charge
6			RCC 201/2011	U/s 147, 148, 149, 336, 337, 294, 323, 427, 506, 504, 511 of IPC	2011	Argument
7			Cri. M.A. 1032/2025 (Old No.155/2025)	U/s 175 (3) B.N.S.S.	2025	Awaiting Report

2. Amravati						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Amravati	District Judge – 3 & ASJ,	S.T. NO. 19/2026	308, 353, 332, 143, 147, 148, 149, 109, 120B, 427, 500, 501 of IPC	27.01.20206	Charge
2	Achalpur	District Judge – 1 & ASJ, Achalpur	S. T. 91/2017	Sec 3 Damage to Public Property Act 135 B P Act	26.03.2007	Evidence Part Heard
3			S. T. 92/2017	143, 3, 4 Property Act	26.03.2007	Evidence Part Heard
4			S. T. 43/2022	147, 148, 149, 307, 336, 353, 332, 109, 427 IPC, 3 Property Act	11.03.2022	Evidence Part Heard
5	Amravati	16th Joint Civil Judge, Senior Division, Amravati	R.C.C. 650/2025	500,505(2)IPC	02.04.2025	B. W. Unready
6			S.C.C. 6568/2025	192, 351(2), 356 (2) BNS	06.10.2025	B. W. Unready
7			R.C.C. 465/2022	147, 148, 149, 295, 295A of I.P.C. 135 M.P.A.	10.03.2022	Evidence
8	Morshi	CJJD & JMFC, Morshi	S.C.C. No. 659/2022	188, 269, IPC,	04.08.2024	Judgment
9			S.C.C. No. 608/2022	135 B P Act	21.07.2022	Judgment
10			S.C.C. No. 769/2022	341, 188, 186, 149, 143 IPC	23.08.2022	Judgment

3. Bhandara						
Sr. No	Name of District/ Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings
			Case No.	Sections		
1	Bhandara	Chief Judicial Magistrate, Bhandara	Regular Criminal Case No. 95/2018	Under Sections 406, 409, 420, 465, 467, 468, 471, 120(B), 109, 34 of IPC.	2018	Evidence Part Heard
2			Regular Criminal Case No. 269/2022	U/s 171(b)(1), 171(e), 143, 147, 148, 149, 325, 324, 342 of IPC	2022	Evidence Part Heard
3			S.C.C. No. 1896/2025	U/s.223 B.N.S.	2025	Evidence
4			S.C.C. No. 1898/2025	U/s.223 B.N.S.	2025	Evidence Part Heard
5			RCC No. 383/2025	120(b), 201, 406, 408, 409, 418, 420, 465, 467, 468, 471, 34 IPC	2025	Hearing on charge

4. Buldhana						
Sr. No	Name of District/ Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings
			Case No.	Sections		
1	Buldhana	District Judge-1 & Addl.S.J., Buldana	S. T. No. 40/2021	U/s. 143, 145, 147, 148, 353 I.P.C.	2021	Evidence Part Heard
2			Criminal Revision No.14/2023	397, 399 r/w 401 Cr.P.C.	2023	Hearing
3	Taluka Chikhali, District Buldhana	CJJD & JMFC, Chikhali	S.C.C. No. 1719/2025	189(2), 190, 324(4), 329(3), 351(2) B.N.S., Section 135 of Maharashtra Police Act	2025	Evidence Pard Heard
4			S.C.C. No. 1739/2025 (Old S.C.C. No. 1779/2022)	188, 269, 270, 34 I.P.C. r/w 51 (b) Disaster Management Act, U/Sec. 3 Epidemic Act, 1897	2022	Statement U/s 313 of Cr.Pc.
5			S.C.C. No. 1736/2025 (Old S.C.C. No. 1107/2022)	269, 270, 188 IPC, 51 B Disaster Management Act, 3 Epidemic Disease 11 Covid Act, Section 135 of Maharashtra Police Act	2022	Statement U/s 313 of Cr.Pc.
6			S.C.C. No. 1735/2025 (Old S.C.C. No. 1774/2022)	304(A), 34 IPC	2022	Evidence Part Heard
7	Taluka Chikhali, District Buldhana	CJJD & JMFC, Chikhali	S.C.C. No. 1733/2025 (Old S.C.C. No. 608/2022)	269, 270, 188 IPC, 51 B Disaster Management Act, Covid Act 11, Epidemic Disease 3, Section 135 of Maharashtra Police Act	2022	Statement U/s 313 of Cr.Pc.
8			Cri. M.A. 252/2025 (Old Cri. M.A. No. 96/2023)	Application filed U/Sec. 156(3) of Cr.P.C.	2023	Awating Report
9			R.C.C. No.60/2026 (Case is re-registered as R.C.C. and old No.was S.C.C. No. 162/2026	U/S 296, 352 BNS, Sec. 3 Maharashtra Police Act	2026	Filling of Surety
10			Cri. M.A. No.39/2026	Application Filed U/sec. 175(3) of B.N.S.S.	2026	Argument of Exhibit
11			R.C.C. No. 106/2026 (Old Case No. S.C.C. No. 597/2025)	U/s. 420, 464, 466, 467, 489, 186, 34 of I.P.C	2026	Charge

5. Chandrapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Chandrapur	C.J.M., Chandrapur	SCC No. 458/2022	186, 187, 188 of IPC, 37(1)(3), 135 B.P.Act	2022	Evidence
2			SCC No. 192/2022	143, 188, 186 of IPC, 135 B.P. Act, 51b Disaster Management Act & 3 Epidemic Diseases Act	2022	Plea/Particular
3		Joint Civil Judge (Jr.Dn.) and Judicial Magistrate First Class, Chandrapur	SCC No. 34/2021 (Old case No. 694/2020)	341, 294, 506, 143, 171(c), 171(F) of IPC & 135 B.P. Act	2020	Evidence Part Heard

6. Gadchiroli						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Gadchiroli	2nd Jt. CJJD & JMFC, Gadchiroli	SCC 470/2024	171 (G) (1) IPC & 123 Representation of People Act, 1950, 1951, 1989	2024	Evidence
2	Gadchiroli	CJJD & JMFC, Desaiganj	RCC 19/2026	115(2), 118(1), 189(2), 191(2), 191(3), 190 BNS	2026	Charge

7. Gondia						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
NIL						

8. Nagpur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nagpur	CJM, Nagpur	RCC 2322/2025	120-B, R/w 420, 471, 468 IPC	12-06-25	Stayed by Hon'ble High Court
2		9th Jt. CJJD & JMFC, Court No. 5, Nagpur.	SCC-20189/2019	171(c), 171(f) IPC	01-08-19	Argument of Exh. 48. Ready
3			RCC 4517/2025	199, 200, 420 IPC	24-12-24	Stayed by Hon'ble High Court
4			SCC/11754/2025	174(a), 156,147, 145(c) Railway Act 1989	10-07-25	Argument
5			SCC 15757/2021	188, 269, 270, 271 IPC, 135 M.P.A. 51 (B) Disaster Management Act	18-09-21	Argument
6	Nagpur	9th Jt. CJJD & JMFC, Court No. 5, Nagpur.	SCC No. 2685/2024	166, 200, 420 IPC	26-07-24	Stayed by Hon'ble High Court
7			SCC No. 21268/2019	135 Maharashtra Police Act	10-08-19	Evidence
8			SCC No. 17342/2021	188, 269, 270 IPC 135 Maharashtra Police Act	12-01-2021	Evidence

9	Nagpur	DJ-17 & ASJ, Nagpur	Sessions Case 769/2025	353, 147, 148, 448 IPC	06-08-99	Evidence
10		DJ-18 & ASJ, Nagpur	Session Case 866/2025	U/s. 143, 147, 149, 308, 337, 353 and 427 of IPC	20-03-20	Evidence
11			Criminal Appeal No. 397/2023	Sec 406,409,468, 471 IPC	2023	Paper Book

9. Wardha

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Wardha	DJ-1 & ASJ, Wardha.	S.T. 169/2019	353,332,143,147, 149,186,504,34 of IPC	2019	Statement U/s 313 of Cr.Pc.

10. Washim

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Washim	CJJD & JMFC, Manora	RCC No. 129/2010	U/s. 420, 34 of IPC	2010	Return of Warrant
2			RCC No.121/2023	U/s. 420, 34 of IPC	2023	Evidence

11. Yavatmal

Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Wani	Jt. C.J.J.D. & J.M.F.C., Wani	S.C.C. No. 135/2016	135 B.P. Act	2016	Return of Warrant
2	Maregaon	CJJD & JMFC, Maregaon	S.C.C. No.439/2020	U/s 188, 171(e) of I.P.C	2020	Evidence Part Heard
3	Ghatanji	CJJD & JMFC, Ghatanji	S.C.C. No.1149/2015	188 of IPC & 3 of Public Property Detecement Act	2015	N.B.W. Unready
			S.C.C. No. 555/2016	188 of IPC & 3 of Prevention of Damange to Public Property Act	2016	N.B.W. Unready
			Other Misc. Cri. Appln. No. 109/2025	232, 255 rw 485 of BNS	2025	Reply/Say

Bombay Region						
1. Kolhapur						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Kolhapur	Chief Judicial Magistrate, Kolhapur.	R.C.C. 160/04	45 A r.w.Sec. 25/26 of Water Pollution Act, 1974 & U/s 39 r.w. sec. 21 of the Air (Prevention and Control of Pollution Act, 1981)	13/02/08	High Court Stayed W.P. No. 1450/2008
2	Ichalkaranji	2nd Jt. Civil Judge Jr. Dn., & J.M.F.C., Ichalkaranji.	Cri. M.A.No. 253/2017	417,420 of I.P.C.	12/07/2017 (Pvt. Complaint Filed)	Argument on C.R.P.C. 156(3) report
3	Panhala	Civil Judge Jr. Dn., & J.M.F.C., Panhala.	Cri. M.A.No. 135/2018	U/s 415, 417,420 of I.P.C.	13-12-2018	Hearing on CR.P.C. 202 report
4	Jaysingpur	Jt. CJJD & JMFC, Jaysingpur	S.C.C. No. 703/2022	188, 267, 270 & Disaster Management Act 51 B and 11 of I.P.C.	08-01-2022	Evidence Part Heard
2. Nashik						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Nashik	District Judge-2 & Addl. Sess. Judge Nashik	Special Atrocities Case No. 08/2018	353, 354, 504, 506, 509 Atro. Act 3 (1)m (r) (s) (u) (w), 2(3),5a	09-03-18	Filing of say on Exh. Unready
2			Criminal Revision Application No. 156/2025	BNSS 2023 Sec 438	29-11-25	Notice Unready
3			Criminal Revision No.221/2023	IPC 405, 406, 408, 409, 418, 419, 420, 425, 120B, 34 & Sec.13(C), 13(1)(c), of Prevention of Corruption Act	20-10-23	Notice Unready
4	Nashik	10th Joint CJSD & Add. CJM., Nashik.	Criminal M.A. 1262/2025	356, 352	06-08-25	Awaiting Notice
5			SCC No. 829/2022	341, 269, 270	14-02-20	Argument
6	Pimpalgaon (B) Dist.Nasik	Jt. Civil Judge J.D. & JMFC, Pimpalgaon (B)	RCC 08/2011	107, 108, 115, 119, 307	02-01-11	Proclamation
7	Yeola, Dist. Nashik	2nd Joint Civil Judge, J.D. & J.M.F.C., Yeola	RCC 118/2017	IPC 418, 420, 463, 464, 465, 468, 471, 120B, 34	23-05-17	Evidence Part Heard

8	Malegaon Dist. Nashik	District Judge-2 & ASJ, Malegaon	Criminal Revision No. 23/2026	BNSS u/s 438	10-03-26	Argument
9			Criminal Revision No. 24/2026	BNSS u/s 438	10-03-26	Argument
10			Criminal Revision No. 25/2026	BNSS u/s 438	10-03-26	Argument
11			Criminal Revision No. 26/2026	BNSS u/s 438	10-03-26	Argument
12			Criminal Revision No. 27/2026	BNSS u/s 438	10-03-26	Argument
13			Criminal Revision No. 30/2026	BNSS u/s 438	27-03-26	Argument
14			Criminal Revision No. 31/2026	BNSS u/s 438	01-04-26	Argument
15	Malegaon, Dist. Nashik	2nd Jt. CJSD & ACJM, Malegaon	SCC No. 4496/2021	Bombay Police Act (37) (1)(3), 135,33(N), 131	04-12-21	Evidence Part Heard
16			Cri.M.A. No. 261/2024	IPC Section 323,504,506,34	21-03-24	Awaiting Summons
17			Scc No. 599/2020	IPC Section 188 Maharashra Police Act 37 (1), (3), 135	13-07-20	Evidence Part Heard
18	Malegaon, Dist. Nashik	2nd Jt. CJSD & ACJM, Malegaon	Criminal M.A. No. 1791/2022	IPC Section 499, 500, 34	05-11-22	Argument on Exhibit 1 Unready
19			SCC No.4265/2021	IPC Section 188, 269, 270, Maharashtra Police Act 37(1) (3), 135	25-11-21	Evidence part Heard
20			RCC No. 73/2024	IPC Section 143, 147, 149, 500, Maharashtra Police Act 37(1) (3), 135	10-01-24	Evidence Part Heard
21	Nandgaon District Nashik.	CJJD & JMFC, Nandgaon	SCC No. 173/2025	B.N.S. 189 (2), 351(2) (3)	28-05-25	Plea
22			SCC No. 188/2025	B.N.S. 351(2) (3), 352,171(c)	29-05-25	Plea
23			S.C.C. 395/2025	BNSS, 171 (E) 173, 3 (5)	06-12-25	Appearance
24			SCC No. 250/2025	B.N.S. 126(2), 189, 191 (2), 169, 171	02-07-25	Plea
25			S.C.C. No. 05/2026	BNS 189(2), 191(2), 169, 173, 171	09-01-26	Summons
26			S.C.C. No. 08/2026	1995 (3)	19-01-26	Summons
27			S.C.C. No. 09/2026	BNS 351(4), 171(K), 123(2)	20-01-26	Summons
28			S.C.C. No. 18/2026	BNS 151(2), 191(2), 351(3)	29-01-26	Summons

3. Pune						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Pune	District Judge-8 & Addl. Sessions Judge, Pune	Other Sessions 154/2022	353, 342, 143, 147, 149, 186, 188, 269, 504, 427 of IPC Sec. 3 of Prevention Public Property Damage Act, Sec 51 Emergency Management Act, Sec. 37(1) r/w 135 of M.P.Act	2022	Formal Hearing
2			Sessions Case 283/2022	307, 325, 323, 504, 34 of IPC	2022	Evidence Part Heard
3			Session Case 960/2025	Sec. 143, 145, 147, 149, 151, 152, 353, 332, 336, 435, 427 of I.P.C. Sec. 37(1)(3) r/w 135 of Mah. Police Act and Sec. 3, 7 of Public Property Defacement Act	2025	Charge
4	Pune	DJ-13 & ASJ, Pune	MCOCA 2/2003	Bombay Stamp Act, 63A, 63B	2003	Evidence Part Heard
5	Pune	4th Jt. CJJD & JMFC, Court No. 9 Pune	RCC 1726/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Awating Summons
6			RCC 1771/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Awating Summons
7			RCC 785/2014	420, 466, 467, 468, 471, 34, 120(B), 171(g), 177, 181, 477(a)of IPC	2014	Evidence Part Heard
8			RCC 5030/2009	326, 354, 452, 427, 109, 143, 147, 149 of IPC	2009	Stayed by Hon'ble High Court
9			SCC No. 73377/2024	499 & 500 of IPC	2024	Unready Board
10			SCC 148361/2025	143,147,149,324, 336 and 341 of IPC and Sec. 135 of Bombay Police Act	2025	Awating Summons
11			RCC 3361/2017	IPC 500, 504	2017	Hearing before charge

12	Khed	2nd Jt. CJJD & JMFC, Khed Rajgurunagar, Dist. Pune	RCC 254/2021	Section 307, 326, 333, 332, 324, 435, 436, 353, 323, 341, 427, 143, 144, 145, 147, 148, 149, 12B of IPC, Section 8B of Control of National Highways (Land and Traffic) Act and 26 of National Green Tribunal Act	2021	Proclamation
13			RCC 119/2011	120B, 201,300,323, 466, 467,471,500, 504, 506(2) of IPC	2011	Stayed by Hon'ble High Court
15	Vadgaon Maval, Dist. Pune	District Judge-2 & ASJ, Vadgaon	Cri. Revision 22/2025	438 BNSS, 125-A Representation of Police Act	2025	Reply/Say
16		5th Jt. CJJD & JMFC, Vadgaon, Pune	Cri. M.A. 566/2021	Cr. P.C. 200, 191, 199	2021	Report
17			SCC 4247/2024	Sec. 210,223 of B.N.S. and Representation of People Act	2024	Verification
18			SCC 5465/2025	191, 199, 200, 125A of IPC	2025	Unready Board
			SCC 5322/2025	223, 352, 3(5) of BNS	2025	Unready Board
19	Ghodnadi, Dist. Pune	Jt. CJJD & JMFC, Ghodnadi, Dist. Pune	RCC 141/2019	406,409,420 of IPC	2019	Evidence before Charge
20	Indapur, Dist. Pune	2nd CJJD & JMFC, Indapur, Dist. Pune.	RCC 229/2013	143, 149, 341 of IPC	2013	Evidence Part Heard
21			RCC 188/2013	143, 147, 341 of IPC	2013	NBW Unready
22			RCC 200/2025	143,341,427,109 of IPC	2025	Evidence Part Heard
23	Baramati	District Judge-1 & ASJ, Baramati	Cri. M.A. 33/2025	BNS 175(3)	2025	Report
24	Saswad, Dist. Pune	Jt. CJJD & JMFC., Saswad, Pune	RCC 250/2021	Sec. 353, 447, 332, 188, 143, 147 of I.P.C. and 37(1) (3),135 of Maharashtra Police Act	2021	Awaiting Summons
25			RCC 126/2008	9, 39, 40, 50, 51, 52 of Wild Life Protection Act	2008	Order on Exh.
26			Cri. M.A. 168/2021	Sec 200 of Cr.P.C. 199, 200 of IPC, 125(A) of Representation of People Act	2021	Argument on Exh. Unready

4. Raigad-Alibag						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Raigad – Alibag	District Judge-2 & Addl. Sessions Judge, Raigad-Alibag	Session Case No.40/2023	Under Section 353 of Indian Penal Code	2023	Hearing before charge
2		Chief Judicial Magistrate, Raigad-Alibag	R. C. C. 81/2020	Under Section 143, 147, 148, 323, 324, 504, 506(2), 509 of Indian Penal Code	2010	Awaiting R & P
3			R. C. C. 82/2020	Under Section 325, 324, 323, 504, 506(2), 34 of Indian Penal Code	2011	Awaiting R & P
5. Ratnagiri						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Khed	District Judge-1 Khed, Ratnagiri	Spl. Case 11/2023	U/s 420,166,167, 188, 467,218,471, 120b, 177,182 268 468, 34 of IPC & 12,13,14 of Corruption Act	2023	Judgment Next Date 05/05/2026
2	Chiplun	District Judge-1, Chiplun	Cri. Revision Application No.04/2021	U/s. 397 of Cr.P.C.	2021	Hearing Next Date 30/05/2026
			Cri. Revision Application No.05/2021	U/s. 397 of Cr.P.C.	2021	Filing Say on Exh. Unready Next Date 30/05/2026
3	Chiplun	Jt. CJJD & JMFC, Chiplun.	R.C.C. 73/16	U/s 363, 365, 368, 452, 201, 143, 147, 148, 149, 323, 324, 341, 342, 504, 506 Of IPC	2016	Evidence Part Heard Next Date 04/05/2026
4	Dapoli	CJJD & J.M.F.C. Dapoli	R.C.C. 12/22	U/s.190 of Cr.P.C.1973 & Appl. u/s.19 & 15 r/w sec.7 of Environment. Protection Act 1986	2022	Argument on Exh. 01 Evidence Before Charge. Next Date 21/05/2026
6			R.C.C. 50/23	Maharashtra Regional and Town Planning Act, 1966 Section 52(2), 53, & IPC 34	2023	Evidence Part Heard. Next Date 05/05/2026

6. Sangli						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Sangli	Ad-hoc DJ-2 & ASJ, Sangli	Sessions Case No. 47/2026	143, 147, 148, 149, 324, 504, 506, 427 of Indian Penal Code, Arms Act 4 (25), 27 Bombay Police Act 135	2017	Charge
2		Chief Judicial Magistrate, Sangli	Regular Criminal Case Number 294/2009	353, 332, 333, 435, 336, 337, 341, 143, 147, 148, 149, 117, 188, 427 of Indian Penal Code 37 (1) (3) / 135 of Bombay Police Act	2008	Non Bailable Warrant – Unready
3			Regular Criminal Case Number 172/2024	420,468,469,165,34 of Indian Penal Code	2024	Argument on Exhibit
4	Islampur	Joint Civil Judge Junior Division, Islampur	Summary Criminal Case Number 1081/2022	341, 143 of Indian Penal Code	2022	Hearing
5			Summary Criminal Case Number 561/2024	143, 147 of Indian Penal Code 135 of Bombay Prohibition Act	2024	Hearing
6	Jath	Civil Judge Junior Division, Jath	Regular Criminal Case Number 58/2012	418, 420, 465, 467, 468, 471, 34	2012	Evidence Part Heard
7	Miraj	Jt. CJJD, Miraj	RCC No. 276/2020	354, 323, 504, 34 of IPC	2020	Evidence Part Heard
8		2nd Jt. CJJD, Miraj	Regular Criminal Case Number 101/2013	406, 409, 420, 461, 468, 34 of Indian Penal Code	2013	Awaiting Summons
9	Vita	Jt. CJJD, Vita	Summary Criminal Case Number 127/2023	188 of Indian Penal Code and Epidemic Diseases Act- 11, Disaster Management Act-50-a	2023	Awaiting Summons
10	Kavathe Mahanakal	CJJD, Kavathe Mahankal	Summary Criminal Case Number 808/2025	Bharatiya Nayay Sanhita 189(2), 190, Maharashtra Police Act, 135.	2025	Bailable Warrant Unready

7. Satara						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Satara	District Judge-2 & Addl. Sessions Judge, Satara	Spl. Case Atrocity Case No. 140/2022	SC/ST- 3(1)(f), 3 (1)(g), 3(1)(q), 3(2)(5a), 6, 419, 420, 423, 426, 465, 467, 468, 471, 472, 474, 193, 199, 200, 205, 209 of IPC	2022	Bailable Warrant Issued against Accused No.1
2			Session Case No.38/25 (RCC 23/18)	u/s. 307 of IPC	2025	Evidence Part Heard
3			Session Case No 39/25 (RCC 24/18)	u/s. 307 of IPC	2025	Evidence Part Heard
4	Satara	4th Jt. Civil Judge Jr. Dn. & JMFC., Satara	R.C.C. No. 08/2018	u/s. 307 of IPC	2018	Awaiting Warrant
5	Vaduj, Dist-Satara	District Judge-1 & Addl. Sessions Judge, Vaduj	Session Case No. 26/2017	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2017	Evidence Part Heard
6			Session Case No. 40/2021	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2021	Reply/Say

8. Sindhudurg-Oros						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Tal. Kudal, District Sindhudurg,	Jt. CJSD & ACJM, Sindhudurg-Oros (Designated Court since 17/06/2023)	S.C.C. No. 63/25	u/s. 126(2), 190, 223 of BNS 2023	2025	Awaiting accused summons
2	District Sindhudurg, Tal. Kudal	CJJD & JMFC, Kudal (Designated Court since 17/06/2023)	S.C.C. No. 373/23	U/s 143, 149, 341, 188, 269, 270 of IPC	2022	Statement U/s 313 of Cr.Pc for accused No.3
3			S.C.C. No. 375/23	U/s 135 of Maharashtra Police Act	2023	Argument
4			S.C.C. No. 167/2026	U/S 189(1), 189(2), 329(4), 356(2) of BNS	2026	Hearing
5	Dist. - Sindhudurg Tal. - Kankavali	CJJD & JMFC, Kankavali (Designated Court)	S.C.C. No. 61/22	U/s. 143, 188 of IPC & U/s 37(1)(3), 135 of Maha. Police Act)	2022	Evidence Part Heard and awaiting B.W. of witness
6			S.C.C. No.215/23	U/s 143,285 of IPC & u/s.135 of Mah.Police Act	2023	Statement U/s 313 of Cr.Pc.
7			S.C.C. No. 425/23	U/s 143, 188 of IPC	2023	Statement U/s 313 of Cr.Pc.

9. Solapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Solapur District / Solapur Head quarter	DJ-1 & ASJ, Solapur	Spl.Case-81/2023	406,409,120B,109, 465,467,468,471 of IPC and 13 (1)C 13(1) D of ACB	2023	Argument on discharge application
2	Solapur District / Solapur Head quarter	Chief Judicial Magistrate, Solapur	RCC No. 320/2017	U/s 408, 409, 419, 420, 468, 34 of IPC	2017	High Court Stayed (Defer) (Filing of Say on Exh_Unready)
3			RCC No. 190/2021	U/s 420, 465, 466, 467, 468, 471, 120b, 34 of IPC	2021	Evidence Part Heard
4			RCC No. 893/2022 (old case RCC No. 383/2019)	IPC 409, 420, 464, 465, 34	2019	Charge
5			SCC No. 4145/2023	U/s 188, 269, 270, of IPC U/s 51(B) of Disaster Management Act, U/s 135 of Maharashtra Police Act	2023	Awaiting Summons
6			SCC No. 6277/2023	U/s 188, 269, 336, Disaster Management Act 51(B) Maharashtra Police Act,135	2023	B.W. Unready
7			SCC 6335/2023	U/s. 143, 341, 188, 269, 270, 336, Disaster Management Act 51(B), Maharashtra Police Act, 135	2023	Awating Summons
8	Solapur District / Taluka Mohol	Civil Judge Jr. Division & JMFC, Mohol - " -	R.C.C. No. 30/2020	U/s 420 467 468 471 IPC & Bombay Prohibition Act	2020	B.W. of other accused/Unready
9			S.T.C. No. 493/2018	u/s 138 of Negotiable Instrument Act	2018	Evidence Part Heard
10			S.T.C. No. 1272/2023	u/s 138 of Negotiable Instrument Act	2023	Awaiting summons of accused No. 2
11	Solapur District / Taluka Madha	Jt.Civil Judge Jr. Division & JMFC, Madha.	S.C.C. No. 1213/2021	IPC 341, 188, 143, 147, 149 & Bombay Police Act 134	2021	Part Heard (awaiting witness summons of witness no.3)
12	Solapur District / Taluka Pandharpur	District Judge-3 & ASJ, Pandharpur	S.C. 78/2022 (old RCC No. 203/2015)	U/s 353, 341, 342, 323, 504, 506 of IPC	2015	Stayed by Hon'ble High Court, Kolhapur Criminal Revision No. 360/2025

13	Solapur District / Taluka Pandharpur	Jt. Civil Judge Sr. Division & A.C.J.M., Pandharpur.	STC No. 1049/2016	u/s 138 of Negotiable Instrument Act	2016	Stayed by High Court Cri. Appl. No. 140/2020 against accused no.3 & 4.
14			S.T.C. 594/2022	U/s. 143, 269, 188, IPC 51B Disaster Management Act, 37 (3), 135, B.P. Act, 2, 3, Epidemic Diseases Act	2022	Public Prosecutor applied for withdrawal of prosecution
15			S.T.C. 1159/2022	U/s. 269, 188, IPC 2, 3, Epidemic Diseases Act	2022	Public Prosecutor applied for withdrawal of prosecution
16			R.C.C. No. 242/2018	U/s. 379, 420, 465, 467, 468, 471, 34 Environmental (Protection) Act 15	2018	Evidence
17			STC No. 461/2022	U/s 341,188,169, 270 of IPC, Disaster Management Act 51B, Epidemic Disease Act 2,3,4, Bombay Police Act 135	2022	Public Prosecutor applied for withdrawal of prosecution
18			RCC No. 545/2025	U/s 406,420,421,34 of IPC	2025	Awaiting Summons and filling of surety
19	Solapur District / Taluka Sangola	Civil Judge Jr. Division & JMFC, Sangola	S.T.C. No. 192/2021	IPC 188, 269, 270 Epidemic Diseases Act, 2, 3, 4 Disaster Management Act 51 B Maharashtra Police Act 37(3)/135	2021	Awaiting summons report of accused No.2, 3, 5 to 9, 12, 15, 16, 18 to 22, 25, 26
20			S.T.C. No. 798/2021	IPC 188, 270 Maharashtra Police Act 37(3)/135	2021	Awating report of summons of witness
21			R.C.C. No. 191/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Steps for accused No.1
22			R.C.C. No. 192/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Steps for accused No.1
23			R.C.C. No. 193/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Steps for accused No.1
24			R.C.C. No. 194/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Steps for accused No.1
25			S.C.C. No. 344/2021	U/s. 188, 270 of IPC	2021	Awaiting report of Summons of witness

26	Solapur District /Taluka Malshiras	District Judge-2 & ASJ, Malshiras	Spl.Case 18/2019	U/s 409, 406, 420, 504, 506, 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Awaiting Summons
27			Spl.Case 28/2019	U/s 409, 406, 420, 504, 506, 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2019	Awaiting Summons
28			Spl.Case 32/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Argument of Exh.
29			Spl.Case 53/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Evidence before Charge
30			Spl.Case 54/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Evidence before Charge
31			Spl.Case 59/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Evidence before Charge
32			Spl.Case 81/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
33			Spl.Case 82/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
34			Spl.Case 83/2020	U/s 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Awaiting Summons
35			Spl.Case 93/2020	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2020	Evidence before Charge
36			Spl.Case 01/2022	U/s 406, 408, 409, 420 34 of I.P.C & U/s. 3 of M.P.I.D. Act	2021	B.W. Unready
37			Spl.Case 18/2023	U/s 406, 420 of I.P.C & U/s. 3 of M.P.I.D. Act	2023	Evidence before charge
38	Solapur District Taluka Malshiras	Jt. CJJD & JMFC, Malshiras	R.C.C. No. 291/2020	452,323,504,506,427, 143,147,149,of IPC & 135 of Maharashtra Police Act	2020	Awaiting Summons
39	Solapur District / Taluka Karmala	2nd Jt. Civil Judge Jr. Division & JMFC, Karmala	R.C.C. No. 86/2019	326 134 324 323 504 506 143 147 148 149 120(B) of IPC & 135 of BP Act, 525 Arms Act	2019	Stayed by Hon'ble High Court Criminal R.A. 434/2022 Dated – 12.12.2022
40	Solapur District / Taluka Barshi	Jt. CJSD & ACJM, Barshi	Cri. M.A. No. 140/2022	U/s. 409, 406, 420, 465, 467, 468, 471, 447, 34 of IPC	2022	Awaiting Notice
41			Cri. M.A. No. 450/2024	BNSS 210, 223, 125-A Lok Pratinidhi Act	2024	Verification and Argument on Exh.40
42			Cri. M.A. No. 206/2025	IPC 409, 420, 120-B, 35 & BNS 316(5), 318(4), 61(2), 3(6), BNSS 175(3) 33 (1) (10)	2025	Argument on Exhibit 1 & 27
43	Solapur District / Taluka Barshi	DJ-1 & ASJ, Barshi	Criminal Revision No.19/2026 (Old Cri. Rev. No. 61/2022)	Cr.P.C. 397 of Cr. P.C	2022	Awaiting transfer notice

10. Thane						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Kalyan	District Judge-2 & Addl. Sessions Judge, Kalyan.	S.C. No.178/24	307, 120b, 143, 147, 148, 149, 109, 323, 504	10-05-2024	Filing of Say
2			S.C. No. 217/2022	332 IPC	06-06-2022	Charge
3			Spl. ACB 02/2006	Sec. 7 ACB	04-02-2006	N.B.W.
4			Spl. ACB 03/2006	Sec. 7 ACB	04-02-2006	N.B.W.
5			S. C. No. 160/2010	307 of IPC	19-07-2010	313 Statement
6	Bhiwandi	District Judge-2 & Addl. Sessions Judge, Bhiwandi.	S.C. No.775/23	IPC 395,397,427	08-03-2016	Hearing
7	Vasai	District Judge-2 & Addl. S. Judge, Vasai.	S.C. No.177/23	353, 325 of I.P.C.	02-12-2023	Evidence Part Heard
8			S.C. No.176/23	143, 333, 353, 323, 504, 506 of I.P.C.	02-12-2023	Statement U/s 313 of Cr.Pc.
9			Cri. Revision No. 07/2024	U/s.397 of Cr. P.C.	29-02-2024	Argument
10			Cri. Revision No. 09/2024	U/s.397 of Cr. P.C.	29-02-2024	Argument
11			Cri. Revision No. 45/2022	U/s.397 of Cr. P.C.	18-04-2022	Reply
12			Cri. Revision No. 46/2022	U/s.397 of Cr. P.C.	18-04-2022	Reply
13			Cri. Revision No. 08/2024	U/s.397 of Cr. P.C.	29-02-2024	Reply
14			Cri. Revision No. 06/2024	U/s.397 of Cr. P.C.	29-02-2024	Argument on Exhibit
15	Palghar	District Judge-1 & Addl. Sessions Judge, Palghar.	S. C. No. 51/2016	IPC 143, 144, 147, 149, 336, 380, 384, 395, 430, 436, 447, 452, 353, 332, 120B	20-10-2016	Evidence Part Hard
16	Thane	Jt. C.J.J.D. & J.M.F.C., Thane	SCC 18916/22	'188, 269, 34	02-12-2022	Awaiting Summons
17			SCC 31827/2024 (Old Case No. SCC 28006/2019)	188, 37(3), 135	26-07-2019	Awaiting Summons
18			RCC 2238/2020	365, 143, 144, 147, 148, 149, 324, 506(2) IPC	07-12-2020	Hearing
19			RCC 3249/2025	132,131(1), 238(c),3(5) BNS	18-07-2025	Charge
20			RCC 471/2020	353, 143, 147, 148, 149, 452, 427	29-01-2020	Argument on Exh-Unready
21			SCC 18492/2025	Maharashtra Police Act 37(1)	25-04-2025	Awaiting Summons

22	Bhiwandi	Jt.C.J.J.D.& J.M.F.C., Bhiwandi	Pvt. SCC 2425/14	500	11-07-2014	Evidence Part Heard
23			SCC 4602/2014	Indian Penal Code 447,448,427,143,149 Bombay Police Act 37 (3) 135	20.12.20214	NBW Unready
24	Kalyan	Jt. C.J.J.D. & J.M.F.C., Kalyan	S.C.C.2617/09	IPC 171(G), 500, 501, 123(4)	14-09-2009	Evidence Part Heard
25	Ulhasnagar	CJJD & JMFC, Ulhasnagar	S.C.C. No.178/2025	BNS 189(2), 190, 351(2), 352 Maharashtra Police Act 37(3), 135	04-01-2025	Plea
26	Vasai	Jt. C.J.J.D. & J.M.F.C., Vasai	RCC 418/11	324, 143, 147, 148, 149, 37(1)(3) 135	18-06-2011	Stayed
27			SCC 3234/08	IPC 143, 147, 148, 504, 506	26-08-2008	Stayed
28			RCC 267/13	IPC 143, 146, 147, 149, 323, 353, Mah. Police Act 37(1) 135	25-03-2013	Stayed
29			RCC 120/94	IPC 147, 148, 149, 452, 323, 506(2), Arms Act- 25(1) (A)	28-05-1993	Stayed
30			SCC 1776/97	IPC 171(b)(e), लोकप्रतिनिधित्व अधिनियम 123 (7)	21-06-1997	Stayed
31	Virar Railway	JMFC Virar (Railway)	RCC 1400035/2015	332, 323	20-02-2015	Proclamation
32	Shahapur	Jt. C.J.J.D. & J.M.F.C,. Shahapur.	SCC 63/18	Mumbai Police Act 135	25-01-18	Evidence Part Heard
33			SCC 371/16	IPC 143, 147, 149, 341, 188	22-08-15	Evidence Part Heard
34			P.W.D.V.A. 08/2021	P.W.D.V. Act. 3, 17, 18, 19, 20, 22, 23	08-06-21	Evidence part Heard
35	Dahanu	CJJD & JMFC, Dahanu	RCC 175/2016	IPC 143,149,341,188, 117	18-08-18	Evidence part Heard

36	Mira-Bhyandar	Jt. CJJD & JMFC, Mira-Bhyandar	R.C.C./ 12409/2025 (Old No. RCC 942/2022)	354(A), 506, I.P.C.	07-03-22	Eviden Before Charge
37			SCC 10557/2025 (Old No. SCC 14958/2024)	143 IPC, 34(1), 135 Maharashtra Police Act	08-07-24	Awaiting Summons
38			RCC. 7190/2025 (old No 1023/2017)	Indian Penal Code 120B, 325,452,394,506,34, Code of Criminal Procedure 190	23-10-17	Report
39			RCC 7191/2025 (Old No. 1022/2017)	Indian Penal Code 120B, 342,392,452,504, 506, 34 Code of Criminal Procedure 190	23-10-17	Report
40			SCC 2275/2025 (Old No. 18318/2022)	188,268,269,270,271 of IPC 51(B) of Disaster Management Act, 11 of Maharashtra Covid-19 Regulations 2020, 37,1(3), 135 of Maharashtra Police Act, 15 of Environment Act	25-11-22	Awaiting Summons
41			RCC 2174/2025 (Old No. 3081/24)	341 of IPC & Maharashtra Police Act 37(1),135	20-06-24	Awaiting Summons
42			RCC No. 11644/2025	U/s. 4,11,13 of MOFA Act and IPC 406, 420, 504, 506(ii) r/w 34	11-12-17	B.W_Unready
43	Chikhloli at Ambernath	CJJD & JMFC, Chikhloli at Ambernath	RCC 2015/2025 (Old No. RCC 796/17)	420, 408, 467, 468, 471, 120(B), 34	07-07-17	Stayed
44	Thane	DJ-6 & ASJ, Thane	S.C. No. 844/2025	143, 147, 148, 149, 324, 325, 326, 332, 353, 427, 504, 506(2) of IPC with Mumbai Police Act u/s. 37(1) (3), 13	26-11-25	Evidence Part Heard

11. City Civil and Sessions Court, Gr. Bombay						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	City Civil & Session Court Gr. Bombay	Addl. SessionJudge (Court Room No.54) MP/MLA Spl.	Spl. Case No. 108/2015	406, 409, 420, 465, 467, 468, 471, 201, 384, 120 (b), 109, 34 IPC r/w. 7, 8, 13(1) (c) (d), 13 (2) PC Act	17.11.2015	Stayed
2			PMLA Spl. Case 4/17	Sec. 3 r/w/. Sec.4 of PMLA ACT 2002	24.02.2017	Stayed
3			ACB Spl. No. 18/16	13(1) (c), 13(1)(d) r/w. 13(2) of ACB Act 1988 r/w. 420, 409, 465, 468, 471, 474, 477 (A), 201, 120(b), 109, 34 IPC	25.04.2016	Hearing on Discharge Application
4			PMLA Spl No. 2/16	Sec. 3 r/w. Sec.4 of PMLA ACT 2002	07.04.2016	Hearing before charge
5			PMLA Spl. No. 3/18	Sec. 3 r/w. Sec.4 of PMLA ACT 2002	06.04.2018	Hearing before charge
6			S.C. 256/21	353, 332, 341, 143, 147, 149, 188, 269, 427, 504 of IPC r/w 37, 135 M.P. Act. r/w 3, 4 Epidemic Prevention r/w 3, 4 Prohibition of Damage to the Public Property Act	05.03.2021	Evidence Part Heard
7			Spl Case No. 52/2021	406, 409, 420, 465, 467, 468, 471, 384, 201, 120(b), 109, 34 of IPC r/w 7, 8, 13(1) (c),(d) Prevention of Corruption Act	14.01.2021	Stayed
8			Spl Case No. 485/2021	44, 45 rw 3, 4 r/w 70 of Prevention of Money Laundering Act	29.03.2021	Evidence Part Heard
9			Spl Case No. 1071/2021	3,4 of Prevention of Money Laundering Act	12.08.2021	Evidence
10			Spl Case No. 1108/2021	3, 4 r/w 70 punishable under section 44,45 of Prevention of Money Laundering Act	03.09.2021	Stayed by the Hon'ble Bombay High Court

11	City Civil & Sessions Court Gr. Bombay	Addl. SessionJudge (Court Room No.54) MP/MLA Spl.	Spl Case 1089/21	45, 2nd proviso of PMLA, 2002 against the above named accused persons for commission of offence of Money Laundering, defined under Section 3 and punishable under Section 4 of the Prevention of Money Laundering Act, 2002	23.08.2021	Hearing before charge
12			Spl. Case 87/2022	13(1)(c), 13(1)(d), 13(2) of Prevention of Corruption Act, Sec. 409, 418, 420, 467, 468, 471, 120(B) r/w 34 of IPC	11.09.2017 and 31.01.2022	Stayed
13			Spl Case 234/22	409, 420, 120(b), 109, 34, 13(1), (c), 13(2)	08.03.2022	Stayed
14			Spl. Case 318/22	409, 418, 420, 120(b), 467, 468, 471, 34 of I.P.C.	16.11.2017 And 28.03.2022	Stayed
15			ACB Spl. Case 52/17	U.Sec 8 Prevention of Corruption Act 1988 r/w Sec. 214, 386, 342 r/w 34 of IPC	01.07.2017	Evidence Part Heard
16			SCST Spl. No. 13/2017	141, 143, 147, 149, 324, 323, 363, 365, 341, 342, 504, 506 (2), 354, 452, 3(10) r/w 34 of I.P.C.	05.10.2017	Compliance
17			Spl. Case 460/22	Prevention of Money Laundering Act, 3, 4 rw 70, 44, 45	21.04.2022	Stayed
18			Sessions case 841/22	353 and 34 of IPC	01.10.2022	Stayed by the Hon'ble Bombay High Court
19			Spl. Case 356/22	Preventing Money Laundering Act 3, 4	17.09.2022	Awaiting R & P
20			Spl. Case 1497/22	Preventing Money Laundering Act 3, 4 rw 70, 44, 45	20.12.2022	Evidence
21			Spl.Case 107/23	409, 418, 420, 120(b), 467, 468, 471, r/w 34 of I.P.C., 13 (1) (c), 13 (1) (d), 13 (2) of Prevention of Corruption Act.	05.11.2020 And 30.01.2023	Stayed
22			Spl. Case 108/23	409, 418, 420, 120 (b), r/w 34 of I.P.C.	24.11.2016 And 30.01.2023	Stayed

23	City Civil & Sessions Court Gr. Bombay	Addl. Sessions Judge MP/MLA Special Court (Court Room No.54)	CBI Spl. No. 568/22	120 B IPC r/w 384 of IPC and 7 of PC Act, 1988 (As amended in 2018 as substantive offences thereof)	02.06.2022	Hearing on Discharge Application
24			Sessions Case 771/23	141, 142, 143, 144, 145, 146, 147, 149, 151, 152, 153, 341, 353, 427 of IPC r/w 37 M.P. Act	19.07.2001 And 25.08.2023	Judgment
25			Spl Case No. 2604/2024	406, 409, 465, 467, 468, 471, 709, 120B, 34, 411, of IPC and 13 (1) (c) (D), 13(2) of Prevention of Corruption Act.	23-12-2024	Stayed
26			S.C. 1030/2024	417, 420, 467, 468, 471, 120, (B), 34 of IPC	20-12-2024	Evidence
27			MPID Spl. Case 638/2025	409, 417, 420, 463, 465, 467, 468, 471, 472, 477, 201, 120b, 34, 3, rw 147	28-03-2025	Evidence Part Heard
28			Sessions Case No. 141/2025	353, 332, 114, 504, 506(2), 34 of IPC	17-02-2025	Evidence Part Heard
29			ACB Spl. Case 915/2025	13(1) (d), 13(2), 15, 109 of IPC	03-05-2025	Stayed by the Hon'ble Bombay High Court

12. Chief Judicial Magistrate, Mumbai						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 25th Court, Mazgaon, Mumbai (Special Court Dealt With M.P. / MLAs Cases SPECIAL COURT	59/SW/2018 (Old C.C.No. 11/SW/2008)	153, 153A, 336, 441, 499, 500, 504, 505(c), 506(2) of IPC	2008	Stayed by Hon'ble Sessions Court Cri.Rev.Appl. No.1265/23 Dtd.08/01/24
2			02/SS/2023	500,501 of IPC	2023	Stayed by Hon'ble High Court vide Cri. Writ Pet. No.4086/25 Dtd.22/08/25
3			102/SS/2023	500 of IPC	2023	Bailable Warrant issued against accused. For Bwt report
4			1003/PS/2024	U/s. 188 of IPC r/w.37 (1) (3), 135 M.P. Act	2024	Accd. no. 1 to 3 present. For appearance of other accused No.9 and Issued SS to Accused No. 4,5,8 and 10 alongwith letter to P.I.
5			648/SS/2024 (Old C. C. No. 77/SS/2023)	500 of IPC	2023	Exemption granted. Adj. For chief examination
6			649/SS/2024 (Old C. C. No. 207/SS/2023)	499, 500 R/w 34 IPC	2023	Awaiting report u/s. 202 Cr.P.C. Notice issued to Sr. P.I., Bhandup Police Station. For non submission of report.
7			913/PW/2024 Re-registered as 4337/PS/2025	188 of IPC r/w.33(N), 37(E) M.P. Act	2024	Issue BW against witness. Adj. For PW no.2
8			673/PW/2025	79, 356(2) of BNS	2025	Cross of P.W. no.3 completed. Adj. For Cross of P.W. no.4

9	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 40th Court, Girgaon, Mumbai DESIGNATED COURT	6200/SS/2021 (Old C.C. No. 11583/SS/2019, 3177/SS/2020 & 67/Misc/2018))	U/Sec. 500 of IPC	2018	Stayed by Hon'ble High Court, Bombay Cri.Writ Pet. no. 4391/2021 dtd.22/11/2021.
10			82/M/1998	193, 199, 200, 201, 202, 403, 406, 407 IPC	1998	For Steps
11			83/M/1998	109, 166, 217, 403, 406, 409, 120 (B) of IPC	1998	For Steps
12			603/MISC/2024 (Old No. 1413/MISC/19)	420, 34 of IPC	2019	For notice report
13			466/PW/2024 (Old C. C. No. 56/PW/2022)	199,200,406,417,420, 465,468,471,120B INDIAN PENAL CODE	2024	Part Heard
14			1335/PS/2025 (old C.C. No. 5289/PS/2023 2270/PS/2020)	294(B) of IPC	2020	Judgment
15			3290/PS/2025 (Old C.C.No. 48/PS/2024)	INDIAN PENAL CODE 141, 142, 143, 188,Maharashtra Police Act37(3),135,	2024	Not Heard
16			3344/PS/2025	Bharatiya Nyaya Sanhita 189(1), 189(1)(A), 189(1)(B), 189(1)(E), 189(2), 189(3), 190, 126(2) of BNS r/w. 37(1), 135 MP act	2025	Not Heard
17			143/PW/2026 (old C.C. No. 155/Misc/2026)	189(2),352,353(1)(B) of BNS r/w. 37(1),135 of MP act	2026	Not Heard

18	Chief Judicial Magistrate, Mumbai	ACJM, 09th Court, Bandra, Mumbai DESIGNATED COURT	310/SS/2023 (Old C. C. No. 315/SS/2020)	U/s.499, 500 of IPC	2020	Not Heard
19			311/SS/2023 (Old C.C. No. 1822/SS/2020 624/SS/2018)	U/sec. 500 of I.P.C.	2017	Hearing
20			129/SW/2023 (Old C.C. No. 99/SW/2023 555/SW/2021)	354(d), 499, 500, 509 of IPC	2021	Not Heard
21			2068/PW/2023 (Old C.C. No. 260/PW/2023 & 283/PW/2010)	U/s. 341, 143, 145, 147, 149, 188 IPC r/w.135 M. P. Act	2010	Not Heard
22			2175/PW/2023 (Old C.C. No. 261/PW/2023 1863/PW/2015)	U/s. 500, 505, 506 IPC	2015	
23			166/SW/2024 (Old C.C. no. 1955/Misc/2024)	505 (2) r/w 34 and 120 IPC	2024	Not Heard
24			95/SW/2025	175, 176,123,125(A), 127(A) of BNS	2025	For Verification
25			538/PW/2026	U/s 406, 409, 420 r/w 34 of IPC	2026	Not Heard

1. North Goa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	North Goa	Principal District and Sessions Judge	SCORS 4/2014	U/s 143, 147, 148, 149, 153, 324, 325, 326, 332, 333, 427, 435, 3 Prevention of Damage to Public Property	29/01/14	Clarification
2			PMLA 1/2019	U/s 45 & 3 Of Prevention of Money Laundering Act, 2002.	06/05/19	Arguments Before Charge
3			SCORS 83/2024	U/s 408, 409, 419, 463, 464, 468, 471, 420B of IPC	19/11/24	Arguments Before Charge
4	North Goa	District Judge-1 & ASJ, Mapusa	PMLA/1/2018	U/s 3 of Prevention of Money Laundering Act, 2002.	2018	Report
5			SPCC/6/2019	U/s 120B, 201 IPC & u/s 7, 8, 9, 13 of Prevention of Corruption Act.	2019	Written Arguments
6			Spl.Crim.Case (Corruption) No. 3/2022	U/s 7, 13(1)(a)(d), 13(2) of Prevention of Corruption Act.	2022	Written Arguments
7	North Goa	SCJ & JMFC, 'A' Court, Mapusa	CC/73/S/2016/A	468, 471, 420, 201 r/w 34 IPC	2016	Final Argument
8			CC/532/S/ 2022/A	403, 409, 420 r/w 120 (B) IPC	2022	Judgment
9			CC/391/S/2025	143, 147, 148, 324, 332, 342, 353, 452, 420 r/w 149 IPC, 3 Prevention of Damages of Public Property Act	2025	Trial

2. South Goa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Salcete South Goa	Chief Judicial Magistrate First Class at Margao	CC 209/S/2017	u/s 448, 384, 506(ii) r/w 34 of IPC	21-08-2017	Trial Evidence
2			CC 25/S/2022	U/s 143, 341, 353 r/w 149 of IPC	17.02.2022	Trial Evidence
3			CC 86/S/2022	U/s 407, 465, 468, 471, 472, 420, 201 r/w 120-B of IPC	04.04.2022	Argument before charge
4			519/NI/2022	U/s 138 N.I. Act	26.12.2022	Final Argument
5			55/P/2023	u/s 195 of the Code of Cr.PC	15.03.2023	Clarification
6			AOA/ 771/2024/A	U/s 146, 147 & 174(a)	16.11.2024	Appearance
7			7/S/2025/A	U/s 189(2),(3), 190, 126(2), 285, 351(3) 351(2) r/w 191(2) of BNS and sections 8B the National Highway Act of India.	07.01.2025	Clarification
8			171/S/22/A	u/s 143, 145, 341, r/w 149 IPC	14.06.2022	Steps
9			254/S/2025/A	u/s 188 of IPC	22.12.2022	S.A.
10			255/S/2025/A	u/s 188 IPC	22.12.2022	Trial Evidence
11			256/S/2025/A	u/s 188 of IPC	22.12.2022	S.A.
12			257/S/2025/A	u/s 188 of IPC	22.12.2022	Trial Evidence
13			265/OA/2025	U/s 138 N.I. Act	07.11.2025	Report

3. Diu						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Diu	CJM, Diu	RCC No. 23/2025	79, 351(2) 352 of BNS	2025	Evidence PW No.1

4. Daman						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage and details of Proceedings by which stay has been granted
			Case No.	Sections		
1	Daman	Chief Judicial Magistrate Daman	R.C.C. 29/2018	U/s. 406, 420, 468, 471, 120B of IPC	2018	Final Argument
2			R.C.C. 31/2020	U/s. 509 of IPC	2020	Evidence Part Heard
3			R.C.C. 02/2022	U/s. 143, 149, 188, 505, 505(2), 153(A) of IPC	2022	Evidence Part Heard
4			S.C.C. 134/2019	U/s. 153 IPC	2019	Evidence
5			R.C.C. 42/2012	U/s. 186, 452, 353, 332, 504 r/w 34 IPC	2012	Final Argument
6			S.C.C. 347/2019	U/s. 500, 504 of IPC	2019	Evidence
			R.C.C. 53/2026	U/s. 353(1), 353(2) IPC	2026	Charge

5. Dadra and Nagar Haveli, Silvassa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Silvassa, D & NH	Civil Judge (S.D.) and Chief Judicial Magistrate, Silvassa	RCC No.08/2022	505(2) of IPC, 125 of Representation of the People Act	20-01-22	Further Arguments